

IN THE NATIONAL COMPANY LAW TRIBUNAL, AHMEDABAD
COURT - 2

ITEM No 134
IA 658 of 2020
IA/185(AHM)2021
in
CP(IB) 324 of 2019

Order under Section 7 IBC

IN THE MATTER OF:

Union Bank of India
V/s
RK Infratel Ltd

.....Applicant

.....Respondent

Order delivered on ..17/08/2021

Coram:

Madan B. Gosavi, Hon'ble Member(J)
Chockalingam Thirunavukkarasu, Hon'ble Member(T)

PRESENT:

For the Applicant : Mr. Arjun Sheth, Advocate
For the Respondent : Mr. Nagesh Sood, Advocate

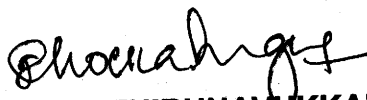
ORDER


IA No. 658 of 2020 is filed by the RP under Section 19 of IBC.

We perused the records, it is found that despite the appearance of Respondent the say is not filed.

We direct the Respondent to file his say within three days without fail, else matter shall be heard.

Both IAs stand adjourned for hearing on 13.09.2021.


(CHOCKALINGAM THIRUNAVUKKARASU)
MEMBER (TECHNICAL)


(MADAN B GOSAVI)
MEMBER (JUDICIAL)

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